

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP. 4410/2016 in Criminal Appeal No(s). 1454/2012

OM PRAKASH & ANR

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

(for bail and office report)

Date : 18/03/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE R.K. AGRAWAL

For Appellant(s) Mr. Ambhoj Kumar Sinha, Adv.

For Respondent(s) Mr. Pawan Shree Agrawal, Adv.
Mr. Utkarsh Sharma, Adv.
Ms. Pragati Neekhara, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Since the Appellants/applicants are suffering incarceration since 29th October, 2004 i.e. for almost more than 11½ years, this application for bail is allowed.

The Appellants/applicants are admitted to bail on the condition which can be prescribed by the learned trial court.

(NEELAM GULATI)
COURT MASTER

(TAPAN KR. CHAKRABORTY)
COURT MASTER